Bombay, inclusive of the cost of construction, cost of air-conditioning, contingencies and professional fees is Rs. 3.93 crores (approximately).

.(fo) The plot of land taken for construction of the building has not ibeen purchased outright but has been taken on lease from the Government of Maharashtra for a period of 99 years. The rent payable for the land is as follows:

> Rs. 1st year of lease .. Nil 2nd to 5th year

(inclusive) .. 1,34)775 P-a. 6th year onwards .. i,79»700 p.a.

- <«) The amount of fees to be paid to M/s Holabird & Root of U.S.A., who have been appoint ed as Consulting Architects approval of the Gov with the ernment for preparation of would drawings he about an \$150,000. Out of this, paid, as M/s. Holabird & Root amount of \$60,000 has since been have already furnished architectural working drawings of the building.
- (d) The construction of the building is expected to be completed by June, 1969/]

SERVICE CONDITIONS OP SEAMEN

•442. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT be pleased to state:

(a) whether any decisions were taken at the meeting of the Maritime Board in May, 1965, regarding the service conditions of seamen; and

(b) if so, what are the details thereof?

THE MTNISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT The National Maritime Board (India) which is composed of the repre-

sentatives of ship owners and the seafarers evolved an agreement in May 1965 which has become operative with effect from 1-5-1965. The salient features of agreement are as follows:—

(i) Wage.—(a) A minimum wage for the industry as a whole has been fixed for the first time at Rs. 147.50 p.m.

(to) Each seaman has been allowed a minimum increase of Rs. 22.50 p.m.

(ii) Annual Leave.—Increase in the number of Annual Paid Holidays (leave) from one day to 1-£ days for month of articled service with the additional benefit of subsistence allowance (food money) at Rs. 3.50 per day during such leave.

(iii) *National Holidays.*—The National Maritime Day has also been declared as a national holiday for seamen, thus raising the number of national holidays from 3 to 4.

(iv) *Subsistence Allowance.*—The rate of subsistence allowance for seamen selected for engagement on a vessel has been raised from Rs. 3 to Rs. 4.50 per day.

(v) *Medical Benefits.*—Full wages up to a maximum period of 12 weeks in case of discharge from ships on account of illness or injury at home port; subsistence allowance of Rs. 4.50 per day and conveyance expenses during the period of outdoor treatment.

(vi) *Personal Effects.—Jn* the event of a seaman's luggage not arriving with him when he is repatriated from abroad and his having to await the arrival of his luggage, he will be entitled to a subsistence allowance of Rs. 4.50 per day.

(vii) Flight *Insurance*.—The limit of flight insurance for seamen travelling by air has been raised from Rs. 10,000 to Rs. 20,000—in addition to the liability under the Workmen's Compensation Act.

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(viii) Overtime Allowance—Increase in overtime compensation rates by Rs. 0:25 per hour and payment of overtime at new rates, in addition to normal wages for work performed on National Holidays.

INTRODUCTION OF ONE-TON TRUCKS

*443. SHRI SURJIT SINGH ATWAL: Will the Minister of TRANSPORT ibe pleased to state:

(a) whether Government propose to introduce one-ton trucks for road transport to ease the handling of goods traffic during the Fourth Five Year Plan; and

(b) if the answer to part (a) above be in the affirmative, what are the salient features of the programme for production of trucks and handling of goods traffic?

THE MINISTER OP TRANSPORT (SHRI RAJ BAHADUR): (a) and (b) A small number of light commercial vehicles, each with a capacity of one ton, is already being manufactured in this country and these are on the road. The question of creating additional capacity, to meet the estimated increase in the requirements of such vehicles during the Fourth Five Year Plan period, is under the consideration the Ministry of Industry and Supply.

TRIBAL DEVELOPMENT BLOCKS

•444. SHRIMATI DEVAKI GOPIDAS: Will the Minister of SOCIAL SECURITY be pleased to state:

(a) whether there is any proposal under Government's consideration to bring the Tribal Development Blocks under the control of rthe Department of Social Security instead of the Department of Community Development; and

(>b) whether Government have considered the necessity and desirability

of changing the administrative pattern of the Tribal Development Blocks, in view of the fact that large sections of the population in the Tribal Development Blocks are Scheduled Tribes and large amounts from the Department of Social Security are spent in those Blocks for the welfare of the Schedul. ed Tribes?

to

THE DEPUTY MINISTER IN' THK DEPARTMENT OF SOCIAL SECURITY (SHRIMATI MARAGATHAM CHANDRASEKHAR): (a) No, Sir.

(b) The Government have been considering various measures for streamlining and strengthening the Tribal Development Block programme within the framework of the existing administrative pattern so as to ensure that the maximum benefit of the programme goes to the tribals.

विषि मंत्रालय में हिंदी टाइपराइटर

507. श्री भगवत नारायण भागंव : क्या थिधि मंत्री यह बताने की क्रुपा करेंगे कि 31 मार्च, 1965 को, उनके मंत्रालय और उसके प्रधीनस्थ तथा सम्बद्ध कार्य-लयों में हिन्दी के कितने टाइपराइटर थे ग्रौर तृतीय पंचवर्षीय योजना की ग्रवधि में और कितने टाइपराइटर खरीदे जायेंगे ?

t [HINDI TYPEWRITERS IN LAW MINISTRY

507. SHRI B. N. BHARGAVA: Will the Minister of LAW be pleased to state the number of Hindi typewriters in the Ministry of Law and its subordinate and attached offices as on the 31st March, 1965 and the number of typewriters that will be purchased during the Third Five Year Plan period?]

विधि संत्रालय में उपसंत्री (श्री जगन्नाथ राव) : विधि मंत्रालय (जिसके ग्रन्तर्गत उसके सम्बद्ध और ग्रधीनस्थ कार्यालय

†[] English translation.